

(4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, a copy of Notification No. F. 4(45)/63-Fin-(E), dated the 24th October, 1963, publishing the Delhi Sales Tax (Amendment) Rules, 1963, issued by the Delhi Administration. [Placed in Library. See No. LT-2091/63.]

**(i) THE EMPLOYEES' PROVIDENT FUNDS  
(TWENTIETH AMENDMENT) SCHEME, 1963**

**(ii) THE EMPLOYEES' PROVIDENT FUNDS  
(TWENTY-FIRST AMENDMENT) SCHEME, 1963**

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EMPLOYMENT AND FOR PLANNING (SHRI C. R. PATTABHI RAMAN) : Madam, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Labour and Employment under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952: —

- (i) Notification G.S.R. No. 1873, dated the 23rd November, 1963, publishing the Employees' Provident Funds (Twentieth Amendment) Scheme, 1963.
- (ii) Notification G.S.R. No. 1345, dated the 28th November, 1963, publishing the Employees' Provident Funds (Twenty-first Amendment) Scheme, 1963.

[Placed in Library. See No. LT-2231/63 for (i) and (ii).]

**NOTIFICATION UNDER THE EMPLOYEES' PROVIDENT FUNDS (AMENDMENT) ACT, 1963**

SHRI C. R. PATTABHI RAMAN: Madam, I also beg to lay on the Table a copy of the Ministry of Labour and Employment Notification S.O. No. 3324, dated the 27th November, 1963 issued under sub-section (2) of sec-

tion 1 of the Employees' Provident Funds (Amendment) Act, 1963. [Placed in Library. See No. LT-2232y 63.]

**GOVERNMENT RESOLUTIONS ACCEPTING  
CENTRAL WAGE BOARDS' RECOMMENDATIONS FOR IRON ORE MINING AND  
LIMESTONE AND DOLOMITE MINING  
INDUSTRIES**

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI RATANLAL KISHORILAL MALVIYA): Madam, I beg to lay on the Table a copy each of the following Resolutions of the Ministry of Labour and Employment: —

- (i) Resolution No. WB-2(36)/63 dated the 5th February, 1964, accepting the recommendations of the Central Wage Board for the Iron Ore Mining Industry.
- (ii) Resolution No. WB-2(37)/63, dated the 5th February, 1964, accepting the recommendations of the Central Wage Board for the Limestone and Dolomite Mining Industries.

[Placed in Library. See No. LT-2257/63 for (i) and (ii).]

**SUPPLEMENTARY DEMANDS FOR  
GRANTS FOR EXPENDITURE OF  
THE CENTRAL GOVERNMENT ON  
RAILWAYS IN 1963-64**

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN) : Madam, I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Central Government on Railways in the year 1963-64.

**RESIGNATION OF MEMBERSHIP  
OF RAJYA SABHA BY PROF. R. D.  
SINHA DINKAR**

THE DEPUTY CHAIRMAN: I have to inform Members that Prof. R. D.

Sinha Dinkar, a Member representing the State of Bihar, has resigned his seat in the Rajya Sabha with effect from the 26th January, 1964.

#### FURNISHING OF EXTRACTS FROM ATTENDANCE REGISTER OF RAJYA SABHA TO SESSIONS JUDGE, CUDDALORE

THE DEPUTY CHAIRMAN: I have also to inform Members that a request was received from the Sessions Judge, Cuddalore, for certified extracts from the Attendance Register from 1st March 1963 to 15th March 1963 in the Rajya Sabha showing the presence and attendance of Shri R. Gopalakrishnan a Member of Rajya Sabha. As the House was not in session when the said request was received, Chairman granted permission to send the relevant extracts from the Attendance Register duly certified, to the Sessions Judge to Cuddalore. The extracts were accordingly sent to the Sessions Judge on January 30, 1964.

#### REFERENCE TO DETENTION OF SHRI B. P. MAURYA, MEMBER, LOK SABHA

شری پیارے لال کرپل : «طالب»  
(اثر پیدیش) : سہدم ڈیٹی چورمہن  
جیسا کہ سدن کو معلوم ہے کہ یہ  
پوشن ہمارے مولک انہیکاروں سے تعلق  
رکھتا ہے اس لئے میں اس ہاوس  
کے دو ملت لوں گا آپ کی اجازت  
سے - شری بی - پی - موریہ جو کہ  
ریپبلکن پارٹی کے لیڈر ہیں اور  
لوک سبھا کے ممبر ہیں انہیں آپ  
کو یاد ہوگا کہ ۱۲ دسمبر ۱۹۶۳ء  
میں گرفتار کیا گیا تھا اور نیلی جیل

الہ آباد میں رکھا گیا تھا - اب ان پر  
کئی قسم کے کیسیز چلائے جا رہے  
ہیں - ابھی حال میں ان کا ٹرانسفر  
الہ آباد سے علی گڑھ جیل میں کیا  
گیا ہے - یہ نہایت جھڑپ کی بات ہے  
اور تعجب کی بات ہے کہ انہیں  
کلڈیمٹ پریزنرس سہل میں رکھا گیا  
ہے - کلڈیمٹ پریزنرس سہل میں  
انہیں لوگوں کو رکھا جاتا ہے جن کو  
کمپیٹل پنشنٹ ملا ہوتا ہے یا جن  
کو پھانسی کی سزا ملی ہوتی ہے -  
ابھی مریے پاس ان کا ذاتی خط  
آیا ہے کہ انہیں کلڈیمٹ پریزنرس  
سہل میں لایا گیا ہے اور ان کے  
دوسرے ساتھی جو ہیں ان میں تھیں  
ایسے ساتھی ہیں جن کو پھانسی کی  
سزا ملی ہے اور وہ ان کے ساتھ رہ رہے  
ہیں اور ان میں سے ایک ایسا ہے  
جس پر ۳۰۲ میں مقدمہ چل رہا  
ہے اور چوتھے ساتھی ایسے ہیں جو  
کہ ہانگل ہیں - کیونکہ ہمارے مولک  
انہیکاروں سے متعلق معاملہ ہے اس  
لئے میں آڈیہل منسٹر سے درخواست  
کروں گا کہ وہ اس بات کی تحقیقات  
کریں اور پتہ لگائیں کہ ایسا سلوک  
کیوں ان کے ساتھ کیا گیا ہے - وہاں  
کی اسٹھٹ گورنمنٹ جو ہے وہ ان کے  
ساتھ دشمنی نہا رہی ہے اور کئی  
مقدمے یکے بعد دیگرے ان کے اوپر چلا  
رہی ہے - اس طرح کا سلوک کسی  
پارلیمنٹ کے ممبر کے ساتھ باعث